

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.1319/2020
Un-numbered Company Appeal (AT) (Insolvency) No. ___/2020
(F.No.14.02.2020/NCLAT/UR/315

In the matter of:

Arenja Enterprises Appellant

Versus

Edward Keventer (Successors) Pvt. Ltd. Respondent

Appearance: Mr. Akshay Srivastava, Advocate for the Appellant.

03.06.2020

This hearing has been held through video conferencing.

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 14.02.2020 and the Office after scrutiny of the Memo of Appeal on 15.02.2020, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 17.02.2020. The Appellant re-filed the Memo of Appeal on 20.03.2020.
3. Having heard learned Counsel for the Appellant and having gone through the records, the delay in re-filing the Memo of Appeal is condoned.
4. List the case before the Hon'ble Bench under the heading 'for admission'.
5. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar